

File No. 03-01/2012/ Enf-I/FSSAI  
**Food Safety and Standards Authority of India**  
(Enforcement Division)  
Ministry of Health and Family Welfare  
FDA Bhawan, Kotla Road, New Delhi – 110002

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**The 21<sup>st</sup> January, 2015**

**ORDER**

As per FSS (Licensing and Registration of Food Business) Regulations, 2011, a producer of milk, who is a registered member of a dairy Cooperative Society registered under the Co-operative Societies Act and supplies or sells the entire milk to the Society, shall be exempted from provision for registration.

2. Representations have been received from other Co-operative Societies for an exemption on similar lines. One such request has been received from *Shri Mahila Griha Udyog Lijjat Papad*, a women's Organisation registered under the Bombay Public Trusts Act, 1950 and also registered under Societies Registration Act, 1860 and recognised by Khadi and Village Industries Commission since 1966 as a 'Village Industry'.

3. The said request has been examined. It has been observed that there is some merit in the representation especially keeping in view (i) the peculiar Indian socio-economic conditions where the literacy levels of these workers, who are eking out their livelihood by doing petty jobs as per their skill-sets, is rather low, (ii) need for continued encouragement to the Khadi & Village Industries managed on this pattern, and (iii) the umbrella organisation i.e. Cooperative Society taking the responsibility for the quality and safety of the food items produced/ manufactured through these ways.

4. After due consideration of representations, I am directed to state that facility of exemption from registration of individual members of the Registered Cooperatives as FBOs has been extended to the registered members of all the Cooperative Societies registered under the Cooperative Societies Act from Registration as independent FBOs under the FSS Act, 2006, subject to the following conditions:

- (i) Such a person is a member registered with the Cooperative Society;
- (ii) Such member does not engage in manufacture, sale and supply of food products on his own or under his own brand and that each of such members shall supply or sell his entire production to the Cooperative Society only;

- (iii) The Cooperative Society, registered under the Cooperative Societies Act, shall obtain license/registration for its manufacturing unit where the processing of food product is undertaken under FSS Act, 2006 and will be responsible for complying with the conditions of license as laid down in FSS (Licensing and Registration of Food Business) Regulations, 2011 qua its registered members;
- (iv) The Society shall submit a list of such members registered with it, along with their particulars, for whom it seeks exemption from registration as an independent FBO to the competent authority and shall keep such list updated at all times. A copy of such license/registration certificate shall be displayed at the prominent place in the premise of licensee and the registered member.



(Sanjay Gupta)

Asst. Director (Enforcement)

To

1. All State Food Safety Commissioners
2. All Central Licensing Authority
3. PS to Chairperson.
4. PPS to CEO